



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Mar/202425/22**DATED:** 28/03/2025Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Mar/202425/22 dated 28/03/2025 of Norms Committee - IV for the year 2024-25 was held on 28/03/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020 and Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Nand Lal, Technical Consultant	DGFT
3	Sh. Shaish Kumar, Technical Consultant	DGFT
4	Sh. D. N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Mar/202425/22
Case Status	Case Withdrawn
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM REVIW00005020AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has applied for the prior fixation of norms under Para 4.06 of the Handbook of Procedures 2023. The committee noted the recommendation of the technical authority and deliberated on the matter and decision of Norms Committee will be communicated to the concerned Regional Authority via email in due course. The concerned Regional Authority may then take appropriate consequential action.	

Case No.	2 / NC/4/MEET/Mar/202425/22	
Case Status	Case Approved	
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025	
HQ File Number	HQRNORM REVIW00004277AM25	
RA File Number	NA	
Licence No and Date	NA	
Norms Committee Decision:		
The committee considered the case as per the agenda and noted that the firm appeared for a personal hearing via video conferencing and explained their case for the export of Double-Sided Coated Release Paper.They explained the manufacturing process in detail and stated that all purchases and sales are made on a kilogram basis, and all statutory compliances are required in kilograms. Therefore, they requested that the norms be fixed in kilograms. The matter was discussed in detail, and based on the recommendation of the technical authority, the committee decided to re-fix the norms as follows:		
Export item: Double Side Coated Release Paper from 45 GSM to 150 GSM (+ / - 10%)		
Qty.: 1 Kg		
Import items:		
Sl. No.	Item Description	Quantity recommended

1	Base Paper -Glassine Paper C1S/ Super Calendered Kraft Paper C1S / Clay Coated Kraft Paper C1S/ Chromo Paper C1S/ Art Paper C1S/ Greaseproof Paper C1S/ Maplitho Paper C1S / Machine Glazed Kraft Paper C1S/ Poly Coated Paper C1S with thickness from 40 GSM to 140 GSM	1.07 Kg
2	Polymers (solvent free addition curing Silicone fluid	4.2 gram
3	Catalyst for Silicone	0.042 gram
4	Cross Linkers for Silicone	0.147 gram
5	Control release additive	0.10 gram

Note: As per "General note for Chemical & Allied Products" S. No; 10 of Handbook of Procedure Vol II, the GSM of Import and Export (with variation of +/-10%) should match with each other.

The concern RA can take necessary action subject to compliance with para 6.7 of FTP-2023 and other conditions of HBP-2023.

Case No.	3 / NC/4/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM REVIW00004276AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm appeared for a personal hearing via video conferencing and explained their case for the export of Double-Sided Coated Release Paper. They explained the manufacturing process in detail and stated that all purchases and sales are made on a kilogram basis, and all statutory compliances are required in kilograms. Therefore, they requested that the norms be fixed in kilograms. The matter was discussed in detail, and based on the recommendation of the technical authority, the committee decided to re-fix the norms as follows:

Export item: One Side Coated Release Paper from 40 GSM to 150 GSM (+ / - 10%)

Qty.: 1 Kg

Import items:

Sl. No.	Item Description	Quantity recommended
1	Base Paper -Glassine Paper C1S/ Super Calendered Kraft Paper / Clay Coated Kraft Paper / Chromo Paper / Art Paper / Greaseproof Paper / Maplitho Paper / Machine Glazed Kraft Paper / Poly Coated Paper with thickness from 40 GSM to 140 GSM	1.05 Kg
2	Polymers (solvent free addition curing Silicone fluid	2.1 gram
3	Catalyst for Silicone	0.021 gram
4	Cross Linkers for Silicone	0.0735 gram
5	Control release additive	0.05 gm

Note: As per "General note for Chemical & Allied Products" S. No; 10 of Handbook of Procedure Vol II, the GSM of Import and Export (with variation of $\pm 10\%$) should match with each other.

The concern RA can take necessary action subject to compliance with para 6.7 of FTP-2023 and other conditions of HBP-2023.

Case No.	4 / NC/4/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM REVIW00006627AM25
RA File Number	50AX04000020 AM23
Licence No and Date	5011000490/27/05/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested to refix the ad-hoc norms, approved in NC Meeting No-NC/4/MEET/Nov/202425/14 dated 29.11.2024 and explained in detail, the difficulties being faced by them, in redemption of the case, to match GSM one to one basis. After

detailed deliberation and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
Silicone Coated Release Paper (GSM 30 to 200) coating from 1% to 3%	300000 Kg.	Glassine paper 30 to 200 GSM	3,12,000 Kg.

Note: - The above re-fixation of norms is only for regularization purpose and no Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	5 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00002014AM23
RA File Number	05AX04001087 AM23
Licence No and Date	0511013730/13/07/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 02.01.2025, to provide the following information:

- Manufacturing process indicating weight of Adhesive coating (in GSM) in Adhesive Label Stock
- To give Indigenous items used in manufacturing export item and accordingly to fill 4 E Annexure.
- To indicate both Import items (paper) in Sq. Metre when export is in Sq. Meter and reason for asking different quantity for two papers.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	6 / NC/4/MEET/Mar/202425/22
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Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00000129AM24
RA File Number	08AX04002237 AM23
Licence No and Date	0811007846/12/04/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information: 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	7 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00000272AM24
RA File Number	52AX04000010 AM24
Licence No and Date	5211004582/18/04/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 17.12.2024, to provide the following information: 1. Complete specification with GSM of the export and Import items. 2. Calculation of requirement of raw material/s with CAD, drawing / design, giving wastage separately and to fill 4 E annexure with indigenous items of the application. 3. Sizes of Cup to export. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the	

deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	8 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00000284AM24
RA File Number	13AX04000012 AM24
Licence No and Date	1311001890/19/04/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information:

1. Specification/sizes of export items, indicating weight of export item in Metric Ton.
2. Manufacturing process indicating stage wise wastage of raw materials.
3. The HS code (32074000) for broken mirror is not correct and reason for importing three types of crushed mirror and its application in making export item.
4. To fill details of imported and indigenous items in 4 E annexure with calculation and production consumption data for the last three years duly certified by CA.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	9 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	FLOW TECH CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00000507AM24
RA File Number	05AX04000142 AM24
Licence No and	0511018605/01/05/2023

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 17.12.2024, to provide the following information: 1. Percentage of chlorine content in the export item-Chlorinated Paraffin and to give difference with Chlorinated Paraffin wax. 2. Manufacturing process indicating calculation of the requirement of raw materials and to define ESBO. 3. Production/consumption data for the last three years duly certified by Chartered Accountant. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	10 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00000499AM24
RA File Number	08AX04000137 AM24
Licence No and Date	0811008021/01/05/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information: 1. The quantity of import item in the application is different from the quantity shown in 4 E. 2. Reason for asking two import items in 4 E when in the application, it is only one. 3. Manufacturing process indicating calculation of the requirement of raw material/s (both imported and indigenous) for making export item, giving CAD/CAM and drawing /design of export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	11 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	KODIXODEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00000569AM24
RA File Number	56AX04000069 AM24
Licence No and Date	5611001810/04/05/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information: • Type of wax to be imported with catalogue and spec. • Net content of wax in export. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	12 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	AMBICA DHATU PVT. LTD.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00000879AM24
RA File Number	02AX04000090 AM24
Licence No and Date	0211004406/16/05/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information: 1. COA report of import item, indicating composition. 2. Calculation of requirement of raw materials (based on Composition of import item) indicating chemical reaction with molecular weights of reactants and products with yield. 3. Production/Consumption data for the last three years duly certified by Chartered accountant. 4. Zink scrap import policy	

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	13 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	AIRNOV INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00000873AM24
RA File Number	03AX04005694 AM23
Licence No and Date	0311023622/16/05/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information:

- Weight of export items (1 and 2 separately) in kg terms.
- Reason for asking paper in meter, it should also be in Kg terms and secondly to indicate type of paper with GSM.
- Calculation of requirement of all the raw materials with justification for using in export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	14 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00000911AM24
RA File Number	05AX04000365 AM24
Licence No and Date	0511018881/17/05/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information:

- Complete COA of import item from foreign supplier.
- Complete COA of export item.
- Justification for 2.9 % wastage.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	15 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00001274AM24
RA File Number	06AX04000035 AM24
Licence No and Date	0611002061/02/06/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information:

- Complete chemistry with molecular weight and % yield.
- Stichometric balance on molar basis.
- % purity of export on metal basis.
- CoA of import item from supplier.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	16 / NC/4/MEET/Mar/202425/22
Case Status	Case Approved

Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025		
HQ File Number	HQRNORM REVIW00005867AM25		
RA File Number	50AX04000011 AM24		
Licence No and Date	5011000909/07/06/2023		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm has requested to refix the ad-hoc norms, approved in NC Meeting No-NC/4/MEET/Nov/202425/14 dated 29.11.2024 and explained in detail, the difficulties being faced by them, in redemption of the case, to match GSM one to one basis. After detailed deliberation and based on recommendation of technical authority, the committee decided to refix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Silicone Coated Release Paper (A) GSM 30 to 200 as per the requirement, (B) 0.5% to 6% coating as per requirement (C) Customized width as per the requirement (D) Customized length as per the requirement)	300000 Kg.	Glassine paper 30 to 200 GSM	3,12,000 Kg.
Note: - The above re-fixation of norms is only for regularization purpose and no Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.			
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions			

Case No.	17 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00001463AM24
RA File Number	02AX04000148 AM24
Licence No and Date	0211004570/10/06/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information:

- COA report of both imports and export item.
- Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application.
- Calculation for the requirement of inputs (both indigenous and imported in 4 E) for the manufacture of export item.
- By product/s obtained during the processing with its value, supported by invoice.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	18 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	FINSTER BLACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00001477AM24
RA File Number	03AX04000771 AM24
Licence No and Date	0311024438/12/06/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information:

- NOC from MOEF & CC for the import of Scrap Tyre.
- The commercial value of byproducts obtained during processing of the Scrap Tyre supported by invoices.
- Calculation for the requirement of Scrap tyre for the manufacture of Carbon black.
- Current Production/Consumption Data duly certified by Chartered Accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	19 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00001500AM24
RA File Number	31AX04000058 AM24
Licence No and Date	3111002381/12/06/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information: 1. COA of export item. 2. COA of import item from foreign supplier. 3. Complete material balance across fermenter with all imported and indigenous input. 4. DML/ composition of the export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	20 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00001540AM24
RA File Number	08AX04000256 AM24
Licence No and Date	0811008398/13/06/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information: • To specify the name of import items. • Manufacturing process indicating both imported and indigenous items (in 4 E) to manufacture export items giving end use of export item. • Specification giving thickness/GSM of export item and import items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the	

deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	21 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	RAJ SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00001568AM24
RA File Number	32AX04000149 AM24
Licence No and Date	3211005040/13/06/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information: • COA report of import (from foreign supplier) and Export item. • Justification for 30% wastage of raw material. • Indigenous item/s to add in the process. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	22 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00001644AM24
RA File Number	52AX04000068 AM24
Licence No and Date	5211004969/15/06/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information:

- Chemical name of the export item indicating end use.
- Chemical reaction indicating molecular weight of reactants and products with yield of the reaction.
- Reason of indicating only one import item in 4 E annexure, whereas, in application there are 4 import items.
- Current production/consumption data duly certified by chartered accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	23 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00001647AM24
RA File Number	52AX04000061 AM24
Licence No and Date	5211004970/15/06/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 17.12.2024, to provide the following information:

- Complete specification with GSM of the export and Import items.
- To indicate specific item of import, as alternate items are not allowed in Advance Authorization.
- Calculation of requirement of raw material/s with CAD, drawing / design, giving wastage separately and to fill 4 E annexure with indigenous items of the application.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	24 / NC/4/MEET/Mar/202425/22
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Case Status	Case Rejected
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004331AM24
RA File Number	03AX04001587 AM24
Licence No and Date	0311025283/10/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 02.01.2025, to provide the following information: • COA for the export and import items, giving composition and moisture content. • Justification for wastage of raw material. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	25 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004606AM24
RA File Number	05AX04000867 AM24
Licence No and Date	0511020012/24/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information: • Mfg. process in detail. • COA of import from supplier. • Justification for 66 % wastage. • Commercial value of by product. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	26 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	JSW PAINTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004843AM24
RA File Number	03AX04002025 AM24
Licence No and Date	0311026008/04/08/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 17.12.2024, to provide the following information: 1. The unit of measurement of export items should be in KG terms. 2. The percentage of resin content and pigment content in export items, giving calculation to arrive this content from inputs (both imported and indigenous). 3. Calculation of requirement of raw materials indicating net content and wastage separately for the manufacture of export items. 4. Chemical names of inputs, indicating specific item used in the export items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	27 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00005655AM24
RA File Number	06AX04000167 AM24
Licence No and Date	0611002214/13/09/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 17.12.2024, to provide the following information:

- Complete chemistry, molecular weight and % yield on molar basis.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP condition

Case No.	28 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00006558AM24
RA File Number	06AX04000237 AM24
Licence No and Date	0611002289/31/10/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 17.12.2024, to provide the following information:	
• Complete chemistry, molecular weight and % yield on molar basis.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	29 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00006660AM24
RA File Number	03AX04003601 AM24
Licence No and	0311028516/06/11/2023

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information: 1. Dimension (Length and Width) of export item and of import item and will be in Jumbo roll. 2. To indicate width /sizes of Paper tape to export and whether it is also in jumbo roll(Width not exceeding 150 MM will not serve the purpose). The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	30 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00006673AM24
RA File Number	03AX04003508 AM24
Licence No and Date	0311028523/07/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 28.10.2024, to provide the following information: • No. of moles of ethylene oxide used to manufacture export product. • If different moles are used than calculation sheet to arrive at the quantity of raw material. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	31 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00006835AM24
RA File Number	03AX04003602 AM24
Licence No and Date	0311028713/14/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following information: 1. Dimension (Length and Width) of export item and of import item and will be in Jumbo roll. 2. Coating of GSM on the Kraft paper. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	32 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00007494AM24
RA File Number	03AX04004253 AM24
Licence No and Date	0311029517/20/12/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 28.10.2024, to provide the following information: 1. Yield of 60% in stage II appears to be very low. Please furnish copy of technical literature in support of yield. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	33 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00007773AM24
RA File Number	02AX04000583 AM24
Licence No and Date	0211005695/05/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. After detailed discussion and considering Notification No- 68/2023 dated 07.03.2024 and facts of the case, the committee decided to reject the application of the firm. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	34 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM REVIW00000515AM25
RA File Number	03AX04004550 AM24
Licence No and Date	0311030009/09/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 06.06.2024, to provide the following information: 1. Copy of COA of export and shipping Bill to show actual Dye content in the export item. 2. Actual import quantity consumed in the process. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	35 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00000281AM25
RA File Number	02AX04000755 AM24
Licence No and Date	0211006380/16/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. After detailed discussion and considering Notification No- 68/2023 dated 07.03.2024 and facts of the case, the committee decided to reject the application of the firm. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	36 / NC/4/MEET/Mar/202425/22
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00001667AM25
RA File Number	05AX04000988 AM25
Licence No and Date	0511026354/01/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. After detailed discussion and considering Notification No-68/2023 dated 07.03.2024 and facts of the case, the committee decided to reject the application of the firm. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	37 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00004198AM25
RA File Number	03AX04004169 AM25
Licence No and Date	0311038798/18/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	38 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004194AM25
RA File Number	03AX04004168 AM25
Licence No and Date	0311038790/18/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	39 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004190AM25
RA File Number	03AX04004166 AM25
Licence No and Date	0311038787/18/11/2024
Norms Committee Decision:	

The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the **Department of Chemicals & Petrochemicals** for further examination and their comments regarding the fixation of norms. The case stands deferred.

Case No.	40 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004283AM25
RA File Number	03AX04004224 AM25
Licence No and Date	0311038920/21/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	41 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004282AM25
RA File Number	03AX04004225 AM25
Licence No and Date	0311038919/21/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	42 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004281AM25
RA File Number	03AX04004226 AM25
Licence No and Date	0311038918/21/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	43 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004280AM25
RA File Number	03AX04004223 AM25
Licence No and Date	0311038917/21/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	44 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025

HQ File Number	HQRNORM APPLY 00004467AM25
RA File Number	03AX04004358 AM25
Licence No and Date	0311039198/30/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	45 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004466AM25
RA File Number	03AX04004367 AM25
Licence No and Date	0311039197/30/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	46 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004465AM25
RA File Number	03AX04004362 AM25
Licence No and Date	0311039196/30/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export	

items are petrochemical in nature. Consequently, the committee decided to refer the case to the **Department of Chemicals & Petrochemicals** for further examination and their comments regarding the fixation of norms. The case stands deferred.

Case No.	47 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004464AM25
RA File Number	03AX04004357 AM25
Licence No and Date	0311039195/30/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	48 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004463AM25
RA File Number	03AX04004363 AM25
Licence No and Date	0311039194/30/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	49 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004462AM25
RA File Number	03AX04004364 AM25
Licence No and Date	0311039193/30/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	

Case No.	50 / NC/4/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 22 and 28/03/2025
HQ File Number	HQRNORM APPLY 00004461AM25
RA File Number	03AX04004365 AM25
Licence No and Date	0311039192/30/11/2024
Norms Committee Decision: The committee considered the case in accordance with the agenda and noted that the import and export items are petrochemical in nature. Consequently, the committee decided to refer the case to the Department of Chemicals & Petrochemicals for further examination and their comments regarding the fixation of norms. The case stands deferred.	